GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2428

TO BE ANSWERED ON THE 09TH MARCH, 2021/ PHALGUNA 18, 1942 (SAKA)

NEW GUIDELINES TO BANKS ON FCRA

2428. SHRI V.K.SREEKANDAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has issued new guidelines to banks on Foreign Contributions Regulation Act (FCRA) rules recently;

(b) if so, the details thereof;

(c) whether it is true that the donations received in Indian rupees by nongovernmental organisations and associations from any foreign source, even if that source is located in India at the time of such donation, should be treated as foreign contribution; and

(d) if so, the reasons that necessitated the Government to bring in such guidelines?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): The Foreign Contribution (Regulation) Amendment Act, 2020 came into force on 29th September, 2020. Consequently, the Foreign Contribution (Regulation) Rules, 2011 were also amended and notified in the Gazette on 10th November, 2020. A revised Charter for Banks in the context of the amended Section 17 of the FCRA, 2010 has been uploaded

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on the web portal of FCRA i.e <u>www.fcraonline.nic.in</u> of the Ministry of Home Affairs.

<u>(c) & (d):</u> "Foreign Contribution" is defined under Section 2(1)(h) of the Foreign Contribution (Regulation) Act, 2010. Similarly, "foreign source" has also been defined in Section 2 (1)(j) of the Foreign Contribution (Regulation) Act, 2010.
